

(b) whether Government is aware that despite issuing notification and making it compulsory to fit speed governors in transport vehicles, it has not been implemented fully?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Ministry of Road Transport and Highways has issued notification number G.S.R 290(E) dated 15th April, 2015, making it mandatory for all transport vehicles to be equipped with speed limiting device/speed governor except two wheelers, three wheelers, quadricycles, four wheeled vehicles and used for carriage of passengers and their luggage, with seating capacity not exceeding eight passengers in addition to driver seat (M1 Category) and not exceeding 3500 kilogram gross vehicle weight, fire tenders, ambulances, police vehicles and verified and certified by a testing agency specified in rule 126 to have maximum rated speed of not more than 80 kilometer per hour. It has been implemented from 01st day of February, 2017. Further, the Government has issued notification G.S.R 424(E) dated 01st May, 2017 mandating fitment of speed limiting device/speed governor in four wheeled vehicles and used for carriage of passengers and their luggage, with seating capacity not exceeding eight passengers in addition to driver seat (M1 Category) and not exceeding 3500 kilogram gross vehicle weight effective from the 01st May, 2017. The implementation of Central Motor Vehicle Rules (CMVR) 1989 comes under the purview of State Government.

Arbitration cases involving NHAI

931. SHRIMATI WANSUK SYIEM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether arbitration cases involving the National Highways Authority of India (NHAI) have been on a steady rise in the recent years, with number of such cases recording a high of 1014 in Financial Year (FY) 2018 against a mere 125 in FY 2017;

(b) whether with many vendor companies facing liquidity crunch, there is a desperate scramble for filing more claims and monetising some of these to seek quick awards; and

(c) whether the NHAI has also settled claims outside arbitration or courts to bail out vendors as the timeline for arbitration and its resolution is longer?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) No, Sir. The no. of Contractual Arbitration cases filed during last 5 financial years are placed below:—

Financial Year	No. of Contractual Arbitration cases
2015-16	48 nos.
2016-17	28 nos.
2017-18	30 nos.
2018-19	69 nos.
2019-20	19 nos.

Every contract provides for resolution of disputes through mediation, conciliation, Arbitration and/or litigation. Parties to the contract are entitled to/free to raise any dispute if they feel aggrieved. Resolution of such disputes are carried out as per the conditions of contract.

(c) Yes, Sir. There are 124 cases which were settled through Independent Settlement Advisory Committee (ISAC). Similarly, 47 cases are being dealt by Committee of Conciliation through Independent Expert (CCIE) out of which 19 cases have been settled successfully, settlement in 08 cases has failed and the balance cases are in progress. These mechanisms are based on the policies decided by Competent Authority from time to time.

Highway projects in Odisha

932. SHRIMATI SAROJINI HEMBRAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of major highway projects launched in Odisha by the Central Government during the last one year, mentioning the investment/sanction amount for these projects;

(b) whether Government is planning or having proposal to launch more such highway projects for the overall economic development of the region; and

(c) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways. Thirteen major National Highway projects have been taken up in Odisha by the Central Government during the last one year, the details of which are given in the Statement (*See below*).